

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

RA-293 of 1995
in
O.A. No. 1274 of 1993

New Delhi, dated this the 4th November, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Girja Shankar Misra,
Sr. Drawing Teacher,
G.B.S.S.School,
Moti Bagh-I, New Delhi.
2. Shri Jagdish Sinha,
Sr. Drawing Teacher,
G.S.S. School,
A.P. Block, Shalimar Bagh,
Delhi-110052.
3. Shri B.S.Rawat,
P.G.T. Drawing,
G.B.S.S.School,
Hari Nagar,
New Delhi.

... APPLICANTS

(By Advocate: Shri M.P. Raju)

VERSUS

1. The Lt. Governor,
N.C.T. of Delhi,
Raj Niwas,
Delhi.
2. The Director of Education,
Directorate of Education,
Old Secretariat,
Delhi.

.... RESPONDENTS

(By Advocate: Shri Arun Bhardwaj)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We had heard Shri M.P.Raju for the applicants and Shri Arun Bhardwaj for the respondents on RA-293/95 in OA-1274/93.

2. Shri Bhardwaj upon instructions from the Departmental Representative Shri Uma Shankar who is present in the court states

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that pursuant to the Tribunal's impugned judgment dated 11.9.95 in OA-1274/95 the applicants have made a fresh representation, which the Respondents have not yet disposed of, because they felt that the disposal of the applicants' earlier representation by means of order dated 23.8.95 (Ann. B to the RA) had closed the case.

3. By our order dated 11.9.95 we had directed that in the event that the applicants filed a fresh representation within one month from the date of receipt of a copy of the impugned judgment dated 11.9.95 for grant of the benefits given to those covered by respondents' order dated 13.11.92, the respondents should consider the same and dispose of those representations in accordance with law.

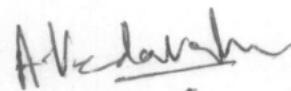
4. Respondents' counsel Shri Arun Bhardwaj assures that the Respondents will now dispose of the applicants' fresh representation by a detailed and speaking order within one from the date of receipt of a copy of this order because the earlier order dated 23.8.95 in any case is only a cryptic non-speaking order, which does not disclose any reasons why the applicants' case has been rejected.

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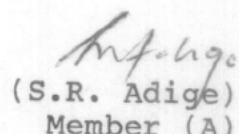
5. Shri M.P. Raju insists that there has been an error apparent on the face of the impugned judgment dated 11.9.95 which justifies review in as much as the Respondents' counsel had stated on 11.9.95 that no final decision had so far been taken in the matter and if the applicants failed a representation even at that stage, the same would be considered, while the respondents had in fact finally disposed of the applicants' representation.

6. On the other hand the Respondents' counsel states that the RA is not maintainable as there has been no error apparent on the face of the record and in any case the respondents would dispose of the fresh representation filed by the applicant in accordance with law in the light of the Tribunal's judgment.

7. In the light of the assurance of respondents' counsel as noted in paragraph 4 above, we see no merit in the R.A. which is rejected.



(Dr. A. Vedavalli)
Member (J)
/GK/



(S.R. Adige)
Member (A)